

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 24TH DAY OF MARCH, 2003

Original Application No. 790 of 1998

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Smt. Uma Kakkar, wife of
Late Shri Brij Mohan Kakkar, resident
of Narain Bhavan, Dhawan Road,
Mubarak Nagar, Unnao.

.. APPLICANT

Versus

1. Union of India, through Secretary
Ministry of Defence, New Delhi.
2. Chairman, Ordnance Factory Board,
10-A, Auckland Road, Calcutta.
3. General Manager, Ordnance
Equipment Factory, Kanpur.

.. RESPONDENTS

O R D E R (Oral)

By this application u/s 19 of A.T.Act 1985 applicant
has challenged the orders dated 18.9.1992(Annexure 3),
18.2.1993(Annexure 5), 12.4.1993(Annexure 6) and 7.5.1994
(Annexure 7) by which claim of the applicant for
appointment of her son on compassionate ground has been
rejected, successively.

The facts of the case are that husband of applicant
Late Shri Brij Mohan met with a road accident on
24.7.1992 and died on 20.8.1992. He was serving as
examiner (s) in Ordnance Equipment Factory, Kanpur. The
request of the applicant has been rejected on the ground
that she has only one son, there is no other liability
and considering the comparative hardship, ~~there are~~
~~several~~ genuine cases ~~which~~ have been preferred. I do not
find any illegality in the orders. Further, death took
place in 1992, more than 10 years have passed. In the
circumstances, no interference is called for. The



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OA is rejected. No order as to costs.

VICE CHAIRMAN

Dated: 24.3.2003

Uv/